

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 31st day of March, 2003.

Original Application No. 1461 of 2002.

Hon'ble Mrs. Meera Chhibber, Member- J.

1. Smt. Bhikha Devi Wife of Late Muneshwar

2. Vinod Kumar S/o Late Muneshwar

All R/o Vill. Bhawani Khera, Post Bara,
Distt. Unnao.

.....Applicants

Counsel for the applicants :- Sri B.D. Shukla

V E R S U S

1. Union of India through its Secretary,
M/o Defence, New Delhi.

2. Director, Defence Materials and Stores Research and
Development Establishment. D.M.S.R.D.E Post Office,
G.T. Road, Kanpur Nagar.

.....Respondents

Counsel for the respondents :- Sri V.K. Pandey

O R D E R (Oral)

By this O.A applicants have sought the following
reliefs :-

A. That the Tribunal be pleased to direct the respondent No. 2
for appointment of applicant under the provision of
dying in harness.

B. That the respondents be directed to consider the matter
as to appointment of applicant No. 2 on any post in
accordance with his qualification on compassionate ground
under respondent No. 2 Kanpur or in any other Establishment
of respondents.

C. This Tribunal be pleased to direct to respondents for
deciding representation submitted by the applicant by
passing speaking order.

2. It is submitted by the applicants that father of applicant
No. 1 Late Sri Muneshwar had died on 25.06.1998 while in



service. Applicants No. 1 and 2 gave application for providing compassionate appointment on 07.11.2001 followed by number of reminders and even though vide letter dated 17.04.2002 the respondents have asked the applicants to submit all the documents as ^{& per requirement of} ~~required~~ ^{to} the proforma, so that his case may be processed (Pg.27) but till date the respondents have not passed any order on his request inspite of the facts that he has already submitted all the documents and informations as called by the respondents.

3. Sri V.K. Pandey, counsel for the respondents was seeking time to file reply to the O.A but in the instant case, since the grievance of the applicant is that respondents have not even decided his application so far I do not think any purpose would be served by calling reply at this stage as this O.A can be disposed of at the admission stage itself without expressing any view on merits, by giving direction to the respondents to pass appropriate reasoned order on the application filed by the applicants within a period of three months from the date of receipt [&] a copy of this order under intimation to the applicants. If the applicants are still aggrieved by the orders passed by the respondents, they will ^{be} _{at} liberty to challenge the same, if so advised.

4. With above direction the O.A is disposed of with no costs.



Member- J.

/Anand/